

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Kulbhushan Dania vs. Kumkum Dania
CC no. 1082/2019

15.09.2020.

File taken up on an application of the complainant for preponement of the date.

Present:- None for applicant is present through VC.

A similar application has been filed by the applicant for early hearing on an earlier date also. The application for preponement of hearing stands allowed and let the present matter now be listed for 28.09.2020.

Earlier date fixed stands cancelled.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.



- SA -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 172/2003
U/s 325/34 IPC
PS Krishna Nagar
State vs. Hardev Singh

15.09.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant is present through VC.
Relist for consideration on 21.09.2020.

Copy of this order be sent to the Id. Counsel for the accused
on his email ID and the same be uploaded on the Delhi District Court
Website today itself.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कल्याणकुमा कोर्ट, दिल्ली-32
Kalyan Kumar Courts, Delhi-32

FIR NO. 65/2020
U/s 356/379/411 IPC
PS PIA

15.09.2020.

Present:- Ld. APP for the State is present through VC.

The present communication NO.SCJ-13/AS(UTP)/2020/3259 dated 11.09.2020 has been received from Jail Superintendent, Mandoli Jail. I have perused the same.

Issue notice to the accused through IO, returnable for 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi-32

FIR NO. 0113/2020
U/s 20/25/29 NDPS Act
PS Crime Branch
State vs. Vidya Sagar

15.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the applicant is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडफडडूमा कोर्ट, दिल्ली-32
Karkarooma Courts, Delhi

e-FIR NO. 00401/2020
U/s 379/411 IPC
PS PIA
State vs. Mahesh

15.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

ASI Neeraj on behalf of the IO is present through VC.

The present application for release of mobile phone **REDMI 6A** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Ravinder Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 392/2020
U/s 380/511 IPC
PS Shakarpur
State vs. Saidul

15.09.2020.

Present:- Ld. APP for the State is present through VC.
Ld. Counsel for the accused is present through VC.
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Saidul.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 13.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused was apprehended at the spot by the complainant.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 13.09.2020. As per the allegations, the accused was apprehended when he was trying to commit theft. Hence, no case property is to be recovered. IO has not disclosed the previous involvement of the accused in similar offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 15,000/- with one surety in the like amount subject to verification of the address of the accused as well as surety** and subject to the following conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id.

Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कज्जडखूमा कोर्ट, दिल्ली-11
Karkardooma Courts, Delhi

FIR NO. 240/2020
U/s 186/353/332/34 IPC
PS PIA
State vs. Kalamuddin

15.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the accused is present through VC.

This is the bail application on behalf of the accused Kalamuddin. I have perused the bail application. I have also perused the reply of the IO.

Ld. Counsel for the accused has submitted that the accused has been falsely implicated in the present case and he is in JC since 08.09.2020. It was further submitted by the Id.counsel that the true facts are that on 08.09.2020 when the accused being a bus conductor of Shri Vishwanath Travel, was returning a bus from Pratapgarh to Anand Vihar then at about 09.00 am near the parking, one person who described himself as belonging to traffic police came and boarded the bus and demanded Rs. 1000/- from the accused. Further, the said person threatened the accused and seized the bus and arrested the accused. The Id. Counsel for the accused submitted that the allegations in the FIR are denied and he has been falsely implicated. Further the accused is ready to furnish the sound surety.

On the other hand, the Id. APP for the State reiterated the submissions made in the reply of the IO and submitted that the allegations are serious in nature and the accused has assaulted the complainant who is a Government servant being head constable while he was on duty on the day of the alleged incident. The Id. APP for the State further submitted that co-accused Devender Shukla is still absconding.

I have given due consideration to the submissions of Ld. APP for the State as well as to the Id. Counsel for the accused. It is

pertinent to mention that the Id. Counsel for the accused had also mailed one video footage pertaining to the alleged incident on the court e-mail ID. I have gone through the said video footage also. At the outset, it may be stated that the video footage furnished by the Ld. Counsel for the accused hardly lends any credence to the submissions of the Id. Counsel for the accused that money was being demanded by the complainant from the accused and in consequence of non payment thereof, accused was falsely implicated. The allegations mentioned in the FIR are serious in nature in as much as it is stated in the FIR that on the day of alleged incident, the present accused along with co-accused Devender Shukla obstructed the complainant while he was discharging his duty and assaulted him. As per the FIR, the final opinion on the nature of injury sustained by the complainant is awaited. Further more, it is also stated in the reply of the IO that co-accused Devender Shukla is still absconding and his anticipatory bail application has been dismissed by the Id. Sessions Court.

Keeping in view the facts and circumstances of the case, I am not inclined to allow the present bail application and the same is dismissed.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and also be uploaded on the Delhi District Courts Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडफडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 0431/2020
U/s 33 Delhi Excise Act
PS Krishna Nagar
State vs. Deepak

15.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Nishant Sharma, Ld. Counsel for the accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Deepak.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 23.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is a sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 23.08.2020. Case property in the present case has already been recovered. IO has not disclosed the previous involvement of the accused in similar offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID and the same be uploaded to the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 225/20
U/s 392/394/34 IPC
PS PIA

15.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL 1ZA-1176** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडफन्दूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 425/20
U/s 323/448/452/34 IPC
PS Krishna Nagar
State vs. Manoj Kumar

15.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Saurabh Tuteja , Id. Counsel is present through VC.

I have carefully perused the application and also heard the Id. Counsel for the accused on the application. It has come to my notice that the bail bond of the accused which was furnished before the Id. Duty MM has not been transferred to this court. On query, the Id. Counsel for the applicant/accused has submitted that the bail bond has been transferred to this court from the court of Id. Duty MM concerned. However, I have specifically enquired from the Ahlmad in this regard who has reported to me that the bail bond furnished before the Id. Duty MM in pursuance of bail order of this court has not been transferred to this court from the court of Id. Duty MM concerned till date. The Ahlmad has also informed me that the bail bond of the accused is in fact pending before the concerned duty MM for consideration on the address verification report and the NDOH on the bail bond is fixed for 17.09.2020. As the bail bond of the accused is still pending before the Id. Duty MM who is yet to take a view on the address verification report of the accused, the present application is now being listed for 18.09.2020. The Id. Counsel for the accused is directed to appear before the concerned Id. Duty MM on 17.09.2020. Copy of this order be sent to the Id. Counsel for the accused on his email ID and uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 341/20
PS Shakarpur
State vs. Deepak
U/s 379/411 IPC

15.09.2020.

Present:- Ld. APP for the State is present through VC.

No one is present on behalf of the accused through VC.

This is the bail application of the accused which has been forwarded by the jail superintendent. I have perused the bail application. The accused seeks bail and it is also mentioned in the application that he may not be able to furnish surety so he may be released on personal bond.

In the present case, the accused has already been granted bail vide order dated 11.09.2020. A letter from the jail superintendent is also annexed with the present application, in which it has been stated by the jail superintendent that solvency proof was sought from the surety of the accused but the mother of the accused gave in writing to the IO that she cannot arrange the solvency proof. In the interest of justice, the accused be released on personal bond in the sum of Rs. 5000/-.

Copy of this order be sent to the jail superintendent. The jail superintendent is directed to communicate this order to the accused. Personal bond be furnished by the accused to the satisfaction of the jail superintendent. The jail superintendent is directed to ensure that the address of the accused as mentioned in the custody warrant as well as his current address be mentioned on the personal bond and the personal bond be transmitted to the court at the earliest.

Copy of this order be sent to the email IO of the Id.counsel for the accused and the same be uploaded to the Delhi District Courts Website today itself.



नह (Aakanksha Vyas) 05
MM-05 (East)/KKD-03
कोर्ट नं. 03, कडकडडूमा कोर्ट, दिल्ली
Court No. 03, KKD Courts, Delhi

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर न्याय मंडल (पूर्वी)-05
Microcolony, Karkardojna (East)-05
3rd Floor, 3rd End Floor
कानून मंडल, दिल्ली-32
Karkardojna Courts, Delhi-32

State vs. Not known
FIR No. 0036/2020
U/s 392/34 IPC
PS PIA

15.09.2020.

Fresh application for release of Mobile OPP F3 on behalf of applicant, received today through e-mail.

Present:- Ld. APP for the State is present through VC

None for applicant/accused in person.

IO /SHO PS concerned to file reply on 16.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

जुमहरी कोर्ट
SAKARPUR
पुलिस स्टेशन (MM)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 3rd Floor
Court No. 05, 3rd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Isfan Iustin Georgel
FIR No. 0391/20
PS Shakarpur
U/s 379/511/34 IPC

15.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused received through email today.

Present:- Ld. APP for the State is present through VC

None for applicant/accused is present through Vc.

IO/ SHO PS concerned to file reply on 16.09.2020.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Karkardoma Courts, Delhi-32

State vs. Drugeg Toma Valentin
FIR No. 0391/2020
PS Shakarpur
U/s 379/511/34 IPC

15.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused received through email today.

Present:- Ld. APP for the State is present through VC

None for applicant/accused is present through Vc.

IO/ SHO PS concerned to file reply on 16.09.2020.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर सत्राधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Karkatooma Courts, Delhi-32

State vs. Ashru
e-FIR No. 13709/2019
U/s 379/411 IPC
PS Shakarpur

15.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received today through e-mail.

Present:- Ld. APP for the State is present through VC

None for applicant/accused in person.

IO /SHO PS concerned to file reply on 16.09.2020.

sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांशा व्यास
AAKANKSHA VYAS
मैहानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्तादुर्गा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi-110002

FIR NO. 02420/19
U/s 379/4311/34 IPC
PS Shakarpur
State vs. Raju

15.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Relist on 16.09.2020.



sv
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकिश वस
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकलडूमा कोर्ट, दिल्ली-22
Karkardooma Courts, Delhi-22

State vs. Ajrudin
e-FIR No. 023007/20
U/s 379/356/411 IPC
PS Shakarpur

15.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused Ajrudin, received through e-mail.

Present:- Ld. APP for the State is present through VC

None for applicant/accused in person.

IO /SHO PS concerned to file reply on 16.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकांक्षिका विस
AAKANKSHA VYAS
महानगर मेट्रोपोलिटन (दुबई) - ५
Metropolitan Magistrates (Delhi)
कोर्ट मेट्रोपोलिटन
Court No. MM-05 (East)
कर्मचारी
Karkardooma, Delhi

State vs. Arun @ Arif
FIR No. 436/20
U/s 380/457/411/34 IPC
PS Krishna Nagar

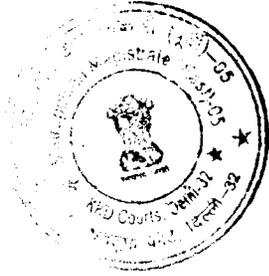
15.09.2020.

Fresh application for grant of bail u/s 437 Cr.PC on behalf of the accused Arun @ Arif received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused in person.

IO /SHO PS concerned to file reply on 16.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020

आकाशा व्यास
AAKANKSHA VYAS
मेहानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Not known
FIR No. 000898/19
U/s 379 IPC
PS Anand Vihar

15.09.2020.

Fresh application for release of Mobile Real ME-3 on superdari on behalf of applicant, received today through e-mail.

Present:- Ld. APP for the State is present through VC

None for applicant/accused in person.

IO /SHO PS concerned to file reply on 16.09.2020.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.09.2020